

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No.2816 of 2020

Raju Kumar Verma Petitioner
Versus
The State of JharkhandOpposite party

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner :Mr. Manoj Kumar Bhagat, Adv.
For the State : Mr. Subodh Kumar Dubey, Adv.
For the informant : Mr. Kalyan Banarjee, Advb.

07/10.09.2021

Order dated 17.04.2021 reads as under:-

Heard learned counsel for the parties through V.C.

2. Pursuant to order dated 26.02.2021, petitioner has handed over a draft of Rs.1,25,000/- to the informant; however in view of the order passed in ABA No.4150 of 2020 he was supposed to pay Rs.5 Lacs to the informant but due to present pandemic situation he could not arrange the balance amount of Rs.3,75,000/- to be paid to the informant. He fairly submits that he is trying to arrange the rest amount, as such some time may be granted.

3. Learned counsel for the State does not have any objection.

4. Put up this case on **10.06.2021**.

5. In the meantime petitioner is directed to pay the balance amount of Rs.3,75,000/-to the informant.

2. By said order petitioner was directed to pay the balance amount of Rs.3,75,000/- to the informant, however even after lapse of five months not even a single penny has been paid to the informant.

3. Learned counsel for the petitioner submits that a supplementary affidavit has been filed annexing therein a demand draft of Rs.50,000/- and at present he is having this much amount, as such the O.P.No.2 may accept the same and balance amount shall be paid in equal installments. Learned

counsel further submits that due to the poor economic condition he is not able to pay full and final amount within the time frame.

4. Learned counsel for the informant submits that the petitioner should be directed to pay interest over the same.

5. In view of the aforesaid facts, learned counsel for the petitioner is directed to hand over the demand draft of Rs.75,000/- to the informant within a period of 10 days from today and the balance amount of Rs.3,00,000/-(three lacs) would be paid to the informant within a further period of one month and if the entire amount has not paid on or before the next date of hearing, the petitioner will also be liable to pay interest @ 9% monthly rest.

6. Put up this case on 22.10.2021.

(Deepak Roshan, J.)

Fahim/-